

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 1845 of 2020

Ram Niwas Sharma
..... **Petitioner**
Versus
The State of Jharkhand and Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Arun Kumar, Advocate
For the Respondent-State : Mr. Munna Lal Yadav, Advocate

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2/ Dated: 24/07/2020:

Heard Mr. Arun Kumar, the learned counsel for the petitioner and Mr. Munnal Lal Yadav, the learned counsel for the respondents.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner submits that by order dated 13.06.2020 the petitioner has been demoted from the post of Assistant Teacher.

The respondent State is directed to file counter affidavit within four weeks.

In the meantime, the implementation of the order dated 13.06.2020 shall be subject to the result of the writ petition.

Let this matter be tagged with WPS No.5870 of 2019.

(Sanjay Kumar Dwivedi, J.)